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తెలంగాణ రాజపత్రము THE TELANGANA GAZETTE PART IV-A EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 3] HYDERABAD, MONDAY, MARCH 21, 2016.

TELANGANA BILLS TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 21st March, 2016.

L.A. BILL No. 3 OF 2016.

A BILL FURTHER TO AMEND Dr. B.R. AMBEDKAR OPEN UNIVERSITY ACT, 1982.

Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called Dr. B.R. Ambedkar Open University (Amendment) Act, 2016.

Short title and Commencement.

(2) It shall be deemed to have come into force with effect from 11-09-2015.

B. 386-1 rsn

Amend-2. In Dr. B.R. Ambedkar Open University Act, 1982,ment of Section 9.

(a) in section 9, for sub-section (1), the following shall Act No. 11 of 1982. be substituted, namely:-

> "(1) the Chancellor shall be appointed by the Government."

Amend-(b) in section 10, in sub-section (1), after item (iii), for ment of the existing paragraph, the following shall be substituted, Section namely:-10.

> "The Search Committee shall submit a panel of three persons to the Government in alphabetical order and the Government shall appoint the Vice-Chancellor from out of the said panel:".

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STATEMENT OF OBJECTS AND REASONS

Dr. B.R. Ambedkar Open University Act, 1982 (Act No. 11 of 1982) has been adapted to the State of Telangana vide Notification issued in G.O.Ms.No. 23 Higher Education (UE) Department, dated 10-11-2014 in exercise of the powers conferred by Section 101 of the Andhra Pradesh Re-organisation Act, 2014 (Central Act No. 6 of 2014) and with the intention to tap a larger pool of eminent educationists, administrators etc. in appointing Chancellors and Vice-Chancellors for improving functioning of the Universities certain amendments were made to the said Act subsequently.

So as to be in conformity with the observations made by the Hon'ble High Court as regards the subsequent amendments made to the adapted Act, it has been decided to make amendments to the said relevant sections, by way of introducing a Bill.

This Bill seeks to give effect to the above decision.

KADIYAM SRIHARI, Deputy Chief Minister and Minister for Education.

MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE TELANGANA LEGISLATIVE ASSEMBLY.

Dr. B.R. Ambedkar Open University (Amendment) Bill, 2016, after it is passed by the Legislature of the State may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

KADIYAM SRIHARI,

Deputy Chief Minister and Minister for Education.

Dr. S. RAJA SADARAM,

Secretary to State Legislature.